

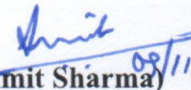
File No. TIC-B05/1/2021-IMPORTS-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority Established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 09th November, 2021

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding extension of validity of the NOC for the Alcoholic Beverages Bottled in Origin & in Bulk- reg.

To further facilitate trade and ease of doing business reforms, it has been decided that for the imported consignments of alcoholic beverages bottled in origin & in bulk, containing more than 10 percent alcohol which does not have an expiry date, the NOC issued as per the FSS (Import) Regulations, 2017 shall have a validity of 300 days. For consignments lying at ports/Customs area beyond 300 days, on payment of visual inspection fee, visual inspection may be carried out for re-validation of NOC.

2. The directions shall be valid till further orders in this regard. This issues with the approval of Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of the FSS Act, 2006.


(Dr. Amit Sharma) 09/11/21
Director (Trade and IC)

To,

- All Authorised Officers, FSSAI – for compliance of above order
- Director (Customs) & Commissioner (Single Window Project, CBIC)- with a request to circulate to all officials of Customs Department working as Authorised Officers for compliance.

Copy for information to-

- ED (Compliance), FSSAI-HQ
- Advisor (Standard), FSSAI-HQ
- Head (Regulation/Codex), FSSAI-HQ
- Advisor (QA), FSSAI-HQ
- CITO, FSSAI-HQ (for uploading on FSSAI website)